

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 120**

**CP No. 91/Chd/Hry/2023**

**IN THE MATTER OF:**

**Kapil Bindal Shareholder of White ...**  
**Label Technologies Private Limited**

**Appellant**

**Versus**

**Registrar Of Companies NCT of Delhi ...**  
**And Haryana**

**Respondent**

**Under Section: 252 (3), CA 2013**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Income Tax Department** : Mr. Anil Kumar Aggarwal proxy counsel for Mr. Ajay Jain, Advocate.

**For the Appellant** : Mr. Karanveer Jindal, Advocate.

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned to 10.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**